

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO- 1939
ANSWERED ON- 20/12/2023

Admission of students into private universities

1939 **Dr. M. Thambidurai:**

Will the Minister of *Education* be pleased to state:

- (a) whether it is a fact that the deemed Universities and private universities admit students more than the intake approved by the regulatory bodies;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government is aware that some Universities run courses even without the permission of the regulatory bodies;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the details of action taken by the University Grants Commission (UGC) against such Universities which have been found to violate the norms stipulated by the regulatory bodies?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (e): Institutions deemed to be Universities are regulated by the UGC (Institutions Deemed to be Universities) Regulations, 2023. As per Clause 24(A) of the Regulations, admission of students to the Institution deemed to be University (public or self-financing) shall be strictly based on merit through the entrance exam conducted by a Government Testing Agency or the Institution deemed to be University and as prescribed by the appropriate statutory authority, wherever applicable and in case of no entrance examination, the admission of students to the Institution deemed to be University may be made in the manner specified in the prospectus. Further, Clause 34 of these Regulations provides that where an Institution deemed to be University is found to have violated the provisions of these regulations or any other applicable regulations of the Commission, it may be subjected to appropriate action as per the UGC Regulations, 2023. UGC has informed that it has requested all the Institutions deemed to be Universities to submit the approval letter from the respective regulatory bodies / statutory councils to offer/run professional programmes.

Private University is established by an Act passed by the concerned State Legislature and Notification issued by the concerned State Government. The name of Private University is included in the list of Universities by UGC as per Section 2(f) of UGC Act, 1956 on receipt of the copies of Act and Notification from the University. Such Private Universities are empowered to award general degree programmes without the specific approval of UGC. However, the approvals for running professional and medical programmes are given by the respective Regulatory/Statutory bodies and such programmes are governed by the norms of respective Regulatory/Statutory bodies.
